

MATTERS UNDER RULE 377

[Translation]

15.00 hrs.

- (i) **Need to direct to the Bombay Doordarshan authorities to telecast the Sindhi play "Jhooley Lal" as early as possible**

- (ii) **Need for decentralisation of the Life Insurance Corporation of India**

[English]

MR. CHAIRMAN: Now, I think, we can again cool off the frayed tempers and take up matters under Rule 377. I appeal to the hon. Members to cooperate. I am sure, all of you will cooperate. Shri Arvind T. Kamble.

SHRI ARVIND TULSHIRAM KAMBLE (Osmanbad): I wish to raise something which has aroused the sentiments of Sindhi community in my State and the people of the community are losing their confidence. This happened with the cancellation of Sindhi play 'JHOOLEY LAL' which was scheduled to be telecast on March 28, 1990 on the occasion of the Sindhi New Year Day, Chetti Chand.

Doordarshan Bombay had signed a contact to this effect with Priyadarshini Academy. The Academy went ahead with the preparations—engaged topmost artistes for the play, announced it to the Sindhi community in Bombay and around prepared even the audio-cassette of the programme and gathered the artistes for the shooting in a studio booked much in advance on March 25, 1990, as desired by the Doordarshan people. The Doordarshan authorities abruptly cancelled the shooting without assigning any reason. They did not announce the cancellation of the programme. This not only put the organisers of the play to a heavy financial loss and loss of reputation but also made the Sindhi people unhappy.

I request the Minister for Information and Broadcasting to ask the Doordarshan to announce the telecast of the play at the earliest.

SHRI RAM LAL RAHI (Misrikh): Madam Chairman, with your kind permission I would like to make a statement under Rule-377. In order to increase the efficiency in the Life Insurance Corporation, a Bill for the division of the Life Insurance Corporation was brought forward during the Seventh Lok Sabha, but it was not found practicable. As a result of that the Bill was withdrawn. In order to raise the efficiency of the Life Insurance Corporation and to ensure that the insurance benefits reach the people living in remote villages and to see that the common people play constructive roles in these schemes, it is necessary that the administrative network of the Life Insurance Corporation should be extended upto tehsil and block levels. Not only that, I would also like to make a demand that the administrative sets up of the Cattle Life Insurance Scheme and Crop Insurance Schemes should be extended upto the tehsils and block levels. It will not only ensure benefits to individuals all over the country but also ensure constructive co-operation of people in country's development and encourage more savings. The insurance schemes when expanded will be helpful in creating avenues of employment for the unemployed youth automatically. It will be a matter of public importance for the whole country.

I would like to demand that the Government as well as the hon. Minister of Finance should take a decision in the matter without delay and ensure expansion and decentralisation of the LIC.

- (iii) **Need to set up electronic telephone exchanges at Samastipur and Darbhanga in Bihar**

SHRI DASAI CHOWDHARY (Rosera): Madam Chairman, I would like to draw the attention of the Central Government towards the following matter of public importance under Rule 377. The telephone exchanges